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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY



CAMP : NAGPUR

OA.NO. 197/94

Shri Fulchand Bhagoo Patel

... Applicant

v/s.

Union of India & Ors.

.. Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri V.G.Deshmukh Advocate for the Applicant

Shri P.S.Lambat Advocate for the Respondents

ORAL JUDGEMENT

Dated: 29.4.1994

(PER: M.S.Deshpande, Vice Chairman)

The main prayer of the applicant is that his date of birth should be corrected from 12.7.1934 to 5.7.1936. His contention is that he had sent a copy of the School Leaving Certificate (Annexure-I) in which his date of birth is mentioned as 5.7.1936 to the respondents on 10.5.1958 and they should have corrected the applicant's date of birth. It is not disputed that the applicant did not make any application to the respondents along with the School Leaving Certificate for changing the date of birth in the respondents' record. The request was made for the first time in the year 1991 for alteration in the date of birth when there was a prospect for the applicant being superannuated on 31.7.1992 resting on the original date of birth as recorded. The application for change of date of birth was rejected on 2.4.1993. It is apparent that the application as made is barred by limitation in view of the

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decision in Harnam Singh vs. Union of India & Ors.,
1993(2) SCC 162. The present application for change
in date of birth and consequential reliefs cannot
therefore be entertained and the application is rejected.

(M .S .DESHPANDE)

VICE CHAIRMAN

mrj.

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